

A2
1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 248 of 1994

Mohd. Amin Uddin Applicant.

Versus

Union of India
and others Respondents.

...

(By Hon. Mr. S. Das Gupta, Member(A))

Heard Sri N.A.Khan, learned counsel for the applicant on admission. The applicant's case is that he was ~~was~~ injured while on duty on 7.8.1992. He filed a claim petition in 1973 for payment of wages during the period he was absent on account of injury. The same was dismissed. Later he filed a petition before the High Court of Judicature at Allahabad for compensation under the Workmen Compensation Act and the same was decreed in his favour. The applicant thereupon, made a representation to the respondents for payment of wages during the ^{period} ~~period~~ he was absent ~~form~~ treatment of his injuries and the same has been ~~turn~~ down by the impugned order dated 7.10.1991(Annexure- A 4). The applicant is now claiming quashing of the impugned order and also refund of the amount deducted from his salary.

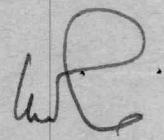
2. In case any salary has been deducted from the applicant, inviolation of the provisions of the Payment of Wages Act, it is the ~~Payment~~ Authority which is the correct forum for the applicant to seek redressal from ^{for} his grievances.

w/o.

A2
2

Apparently, he had earlier filed a claim petition which was rejected by the Payment of Wages Authority. Even then, this matter cannot be adjudicated before the Tribunal at this stage and the applicant may make another attempt before the Payment of Wages Authority to ^{get} take his greivance redressed in view of certain observations stated to have been made by the High Court of Judicature at Allahabad on his petition for compensation of the injuries provided a claim petition is still maintainable keeping in view the provisions for limitation and res-judicata.

3. So far as this petition is concerned, I do not consider that this case is maintainable and the same is hereby dismissed as not maintainable.


Member (A)

Dated: 23.8.1994.
(n.u.)